

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.97/(MAH)/2014  
CA No.

CORAM:

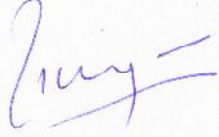
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE PARTIES: Mr. Purshotam V. Raheja

V/s.  
M/s. Chantaco Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

| S. No. | NAME                                                     | DESIGNATION               | SIGNATURE                                                                             |
|--------|----------------------------------------------------------|---------------------------|---------------------------------------------------------------------------------------|
|        | Shri vardhan<br>Deshpande<br>for Respondents             | Adv.<br>(Desai & Dwaraji) |    |
|        | Ranjeev P. Carvalho<br>i/b Rajat & co<br>for Petitioners | Adv.                      |  |
|        | Kunam mekh<br>i/b Rajat and co                           | for P; Adv                |  |

**Order**

**C.P. No. 97/397-398/CLB/MAH/2014**

1. Both sides are present
2. During discussions it has been informed that C.A. is pending for disposal.
3. The Registry is directed to trace all those applications and put up for hearing along-with C.P.
4. Let the C.P.(s) be put up for hearing on 17.11.2016
5. Next date of hearing is duly communicated to both the sides in the court.

**sd/-**

Dated: 15.09.2016

Shri M.K. Shrawat

Member (Judicial)